

ITEM NO.23

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) Nos.27629-27630/2010

(From the judgement and order dated 19/08/2010 in CMWP No.29060/2008 & CMWP No.65487/2009 of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

RAMAYAN PANDEY & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned judgment, exemption from filing O.T. and with prayer for interim relief and office report)

Date:18/10/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Dr. Rajeev Dhawan, Sr. Adv.
 Mrs. Tulika Prakash, Adv.
 Mr. M. Khairati, Adv.
 Mr. Irshad Ahmad, Adv.

For Respondent(s) Mr. Dinesh Dwivedi, Sr. Adv.
 Mr. S.S. Shamsbery, Adv.
 Mr. R.C. Kohli, Adv.

Mr. S.B. Upadhyay, Sr. Adv.
Mr. Y.K.S. Chauhan, Adv.
Ms. Kumud Lata Das, Adv.

UPON hearing counsel the Court made the following
O R D E R

Exemption from filing certified copy of the
impugned judgment is allowed.

2

Issue notice returnable within four weeks.

Mr. R.C. Kohli, Advocate accepts notice on behalf
of respondent No.4 and Ms. Kumud Lata Das, Advocate
accepts notice on behalf of respondent No.5.

Notice be sent to other respondents. Notice be
additionally given dasti for being served upon the
respondents.

(A.S. BISHT)
COURT MASTER

(NEERU BALA VIJ)
COURT MASTER